

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

THIRTY-SIXTH REPORT

(Presented on 10.8.2017)

I, the Chairperson of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-sixth Report.

2. The Committee met on 8 August, 2017 for-

- I. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Dr. Ravindra Kumar Ray, Dr. Shashi Tharoor and Shri Sunil Kumar Singh, M.Ps.

Classification and allocation of time to Bills

3. The Committee considered classification and allocation of time in respect of twenty-eight Bills as shown in the Appendices.

4. After considering all aspects of the Bills, the Committee recommend that twenty-three Bills shown in Appendix-I be placed in category 'A'. The Committee further recommend that the remaining five Bills shown in Appendix-II be placed in category 'B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

Allocation of time to Resolutions

5. The Committee recommend allocation of time to three resolutions as follows :-

- (i) Resolution by Dr. Ravindra Kumar Ray regarding - 2 hours
review of present education policy with a view to include nationalism and moral education in curriculum
- (ii) Resolution by Dr. Shashi Tharoor regarding steps to - 2 hours
ensure the welfare of fishermen and conservation of fish resources in Kerala
- (iii) Resolution by Shri Sunil Kumar Singh regarding - 2 hours
promotion of cultural, economic and social development in the country and particularly in the
... State of Jharkhand

Recommendations

6. The Committee recommend that –

- (i) the classification and allocation of time to twenty-eight Bills by the Committee, as shown in the Appendices, be agreed to by the House; and
- (ii) the allocation of time to three resolutions, as shown in paragraph 5 above, be agreed to by the House.

NEW DELHI;

8 August, 2017

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DR. M. THAMBI DURAI

*Chairperson,
Committee on Private Members'
Bills and Resolutions.*

APPENDIX-I

(See para 4 of the Report)

(List of Bills placed in category 'A' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Victims of Acid Attack, Sexually Abused and Trafficked Girls and Women (Compensation and Rehabilitation) Bill, 2017 by Dr. Ramesh Pokhriyal 'Nishank', M.P.	84 of 2017	A	2 hours
2.	The Vexatious Litigation (Prevention) Bill, 2017 by Dr. Ramesh Pokhriyal 'Nishank', M.P.	91 of 2017	A	2 hours
3.	The Prohibition of Publication and Dissemination of Objectionable Material and Religion Bill, 2017 by Dr. Ramesh Pokhriyal 'Nishank', M.P.	79 of 2017	A	2 hours
4.	The Scheduled Castes and Scheduled Tribes Sub Plans (Budgetary) Allocation and Special Schemes) Bill, 2017 by Dr. Udit Raj , M.P.	43 of 2017	A	2 hours
5.	The Indian Penal Code (Amendment) Bill, 2017 (<u>Omission of section 124A</u>) by Shri P. Karunakaran, M.P.	98 of 2017	A	2 hours
6.	The Employees Provident Funds and Miscellaneous Provisions (Amendment) Bill, 2017 (<u>Amendment of section 5</u>) by Shri P. Karunakaran, M.P.	99 of 2017	A	2 hours
7.	The Constitution (Amendment) Bill, 2017 (<u>Amendment of article 51A</u>) by Shri P. Karunakaran, M.P.	97 of 2017	A	2 hours
8.	The Cervical Cancer (Awareness and Compulsory Vaccination) Bill, 2016 by Shri Maheish Girri, M.P.	253 of 2016	A	2 hours
9.	The Prohibition of Employment as Manual Scavengers and their Rehabilitation (Amendment) Bill, 2017 (<u>Amendment of section 31</u>) by Dr. Udit Raj , M.P.	26 of 2017	A	2 hours

1	2	3	4	5
10.	The Constitution (Amendment) Bill, 2017 (<u>Amendment of Seventh Schedule</u>) by Shrimati Meenakashi Lekhi, M.P.	93 of 2017	A	2 hours
11.	The Constitution (Amendment) Bill, 2017 (<u>Amendment of article 12</u>) by Shrimati Meenakashi Lekhi, M.P.	95 of 2017	A	2 hours
12.	The Constitution (Amendment) Bill, 2017 (<u>Amendment of article 51A</u>) by Shrimati Meenakashi Lekhi, M.P.	96 of 2017	A	2 hours
13.	The Regulation of Private Hostels and Paying Guest Accommodation Centres Bill, 2017 by Shri Maheish Girri, M.P.	85 of 2017	A	2 hours
14.	The Indian Penal Code (Amendment) Bill, 2016 (<u>Amendment of section 326A</u>) by Shri Maheish Girri, M.P.	104 of 2017	A	2 hours
15.	The Distressed Widows and Single Women (Protection, Rehabilitation and Welfare) Bill, 2017 by Shri Nishikant Dubey, M.P.	103 of 2017	A	2 hours
16.	The Protection of Children from Sexual Offences (Amendment) Bill, 2017 (<u>Omission of section 19</u>) by Shri Nishikant Dubey, M.P.	108 of 2017	A	2 hours
17.	The Representation of the People (Amendment) Bill, 2017 (<u>Amendment of section 14</u>) by Shri Nishikant Dubey, M.P.	109 of 2017	A	2 hours
18.	The High Court of Bombay (Establishment of a Permanent Bench at Hingoli) Bill, 2017 by Shri Rajeev Satav, M.P.	77 of 2017	A	2 hours
19.	The Paternity Benefit Bill, 2017 by Shri Rajeev Satav, M.P.	90 of 2017	A	2 hours
20.	The Domestic Workers (Regulation of Work and Social Security) Bill, 2017 by Shri Sankar Prasad Datta, M.P.	92 of 2017	A	2 hours

1	2	3	4	5
21.	The Data (Privacy and Protection) Bill, 2017 by Shri Baijayant Panda, M.P.	100 of 2017	A	2 hours
22.	The Fishermen (Protection and Welfare) Bill, 2017 by Adv. Narendra Keshav Sawaikar, M.P.	81 of 2017	A	2 hours
23.	The Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Amendment Bill, 2017 (<u>Amendment of section 2, etc.</u>) by Shri Balka Suman , M.P.	86 of 2017	A	2 hours

APPENDIX-II

(See para 4 of the Report)

(List of Bills placed in category `B' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Population (Stabilisation) Bill, 2017 by Dr. Ramesh Pokhriyal 'Nishank', M.P.	87 of 2017	B	2 hours
2.	The Compulsory Teaching of Vedic Education in Educational Institutions Bill, 2017 by Dr. Satya Pal Singh, M.P.	101 of 2017	B	2 hours
3.	The Delhi Metro Railway (Operation and Maintenance) (Amendment) Bill, 2017 (<u>Insertion of new section 63A</u>) by Shri P. Karunakaran, M.P.	110 of 2017	B	2 hours
4.	The Constitution (Amendment) Bill, 2017 (<u>Amendment of Seventh Schedule</u>) by Shrimati Meenakashi Lekhi, M.P.	94 of 2017	B	2 hours
5.	The Right of Children to Free and Compulsory Education (Amendment) Bill, 2017 (<u>Substitution of new section for section 27</u>) by Shri Maheish Girri, M.P.	102 of 2017	B	2 hours